

Rs. ten lakhs on a Japanese firm for violation of Foreign Exchange Regulation;

(b) if so, the details thereof; and

(c) whether it is also a fact that this company has been assessed for Income Tax since its inception till financial year 1980-81?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). As a result of adjudication proceedings, the Director of Enforcement has found M/s. Nichimen Company Ltd., Bombay (a branch office of M/s. Nichimen Company Ltd., Japan) and its General Manager and Manager guilty of contravening the provisions of Sections 29(2) (a), 16(1) and 14 of the Foreign Exchange Regulation Act, 1973 and imposed a penalty of Rs. 10 lakhs on the company and of Rs. 50,000/- each on its General Manager and Manager, by his adjudication order dated 1.3.1982. The parties have filed appeals against the adjudication order before the Foreign Exchange Regulation Appellate Board.

(c) The Company has been assessed to Income-tax from the assessment year 1959-60 to 1978-79. Its assessments for assessment years 1979-80, 1980-81 and 1981-82 are pending. Its assessments for the assessment years 1973-74, 1977-78 and 1978-79 have been re-opened and are still pending.

Setting up a Silk Textile Industry at Kancheepuram

5278. **SHRI ERA ANBARASU:** Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal for setting up a Silk Textile Industry at Kancheepuram in Chingleput District of Tamilnadu in view of the suitability of this place for this particular industry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). The silk handloom textile industry is already flourishing in Kancheepuram. This place is very well known for this industry all over the country. There are about 12,000 looms working on silk at Kancheepuram, of which about 70 per cent are in the cooperative sector.

(c) Does not arise.

Amount spent on import of crude and Petroleum products

5279. **SHRI AMAR ROYPRADHAN:** Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that earnings from exports are spent on the import of crude and petroleum products; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): A major part of export earnings are spent on import of petroleum and petroleum products.

(b) Import of these products has to be made to the extent essential to the economy.

Ad hoc appointment of Officers in ITDC

5280. **SHRI SUBHASH YADAV:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how many ad-hoc appointments of officers were made in the past 2 years in the I.T.D.C.;

(b) for how many of these posts the advertised qualification were relaxed, with reasons therefor; and

(c) who is responsible for this and what action has been taken against the persons concerned?